

विदेशों में भारतीय दूतावासों के लिये
हिन्दी समाचारपत्र

1223. श्री जगदेश सिंह सिद्धार्थ :
क्या विदेश-समाचार मंत्री यह बताने की
कृपा करेंगे कि :

(क) विदेशों में कितने भारतीय दूता-
वासों में हिन्दी के समाचार पत्र नहीं पहुँच
रहे हैं ; और

(ख) उन देशों में हमारे दूतावासों के
कर्मचारियों को हिन्दी का अपना ज्ञान बनाये
रखने में सहायता देने तथा हिन्दी में रचि रखने
वाले विदेशियों को जानकारी के लिए हिन्दी
समाचारपत्र उपलब्ध कराने की क्या व्यवस्था की
गई है अथवा करने का विचार किया गया है ?

वैदेशिक-कार्य मंत्री (श्री जयगं सिंह) :

(क) विदेश-स्थित 104 मिशनों में से
61 में हिन्दी के समाचार-पत्र नहीं पहुँचते ।

(ख) समाचार-पत्र मिशन प्रमुख की
प्रार्थना पर भेजे जाते हैं । किंतु, हिन्दी को
पुस्तकें और पत्रिकाएँ हमारे मिशनों के
पुस्तकालयों और वाचनालयों में रखी जाती
हैं जो सभी के काम आती हैं । हिन्दी में रचि
रखने वाले विदेशियों को भी हिन्दी के समाचार-
पत्र भेजे जाते हैं ।

उत्तर प्रदेश में भूतपूर्व सैनिकों को भूमि

1224. श्री सरजू पांडेय : क्या प्रति-
रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश
सरकार भूतपूर्व सैनिकों को भूमि नहीं देती ;

(ख) क्या सरकार को इस बारे में कोई
ज्ञापन मिले हैं ;

(ग) यदि हाँ, तो भूतपूर्व सैनिकों को
भूमि देने के लिए सरकार क्या कार्यवाही कर
रही है ; और

(घ) उत्तर प्रदेश के गाजीपुर जिले के
भूतपूर्व सैनिकों की ओर से गत दो वर्षों में
(जनवरी 1964 से अब तक) उन के
मंत्रालय में कितने ऐसे ज्ञापन छाये हैं, जिन में
उनको भूमि न दिये जाने के बारे में शिकायतें
की गई हैं ?

प्रतिरक्षा मंत्री (श्री यशवन्तराव चव्हाण) :
(ख) तथा (ग). जो नहीं उत्तर प्रदेश
सरकार जो भूमि प्राप्त हो उसे भूतपूर्व सैनिकों
को देने के लिए अवश्य विचार करती है ।

(घ) हाल में मंत्रालय को ऐसी कोई
शिकायत प्राप्त नहीं हुई है । भूमि देने संबंधी
कुछ प्रतिकेन्दन जो उत्तर प्रदेश में रहने वाले
एकल भूतपूर्व सैनिकों से समय समय पर प्राप्त
हुए थे, वह उपयुक्त कार्यवाही के लिए राज्य
के सैनिकों, नाविकों, विमान सैनिकों के बोर्ड
को भेज दिए गए थे ।

Delegation of M.Ps.

1225. Shri Mohammed Koya: Will
the Minister of External Affairs be
pleased to state:

(a) the number of Members of
Parliament who went abroad on
Government Delegation since the
outbreak of India-Pak. hostilities up-
to the 1st December, 1965; and

(b) the foreign exchange spent by
the Delegations?

The Minister of External Affairs
(Shri Swaran Singh): (a) Forty Five
Members of Parliament went abroad
on eleven different delegations since
the outbreak of Indo-Pak hostilities
till the 1st December, 1965. These
delegations also included three Minis-
ters from States.

(b) The estimated expenditure in
foreign exchange would come to
about Rs. 1,06,101.00

12.15 hrs.

DEMISE OF VIR SAVARKAR

Shri U. M. Trivedi (Mandsaur): Be-
fore we proceed further, may I invite
your attention to one thing? The day
before yesterday the country lost one
of the greatest revolutionaries of the
day and the greatest patriot that India
produced.....

Mr. Speaker; I will make a request
to the hon. Member.

I agree with him and I may have
the same sympathies and the same res-
pect that he has for Vir Savarkar.
But to make a formal reference here-

[Mr. Speaker]

would be creating a new precedent because we usually do not make such a reference to such personalities and dignitaries. Therefore, however great our respect for the departed person, we should avoid breaking the precedents that have been set up.

The hon. Member saw me in my chamber as well and I tried to explain to him and suggested that he might not start a new precedent.

Shri H. N. Mukerjee (Calcutta Central): I thought that the preliminary conversation with you and with the Prime Minister had led to a kind of understanding that there would be some reference here. We are not doing it in the formal way. We offer our condolences right at the commencement of the proceedings, even before the Question Hour, according to present directions. We have not done that in this case. The passing away of Vir Savarkar is a matter of such national importance that Members of Parliament sitting on a day when that happens ought to register our feelings. We do not do it; it is something unheard of and unthinkable. A short reference by all the different parties in this House and by you would be very appropriate and all of us would be in favour of that proceeding. This is such an exceptional case.

Shri Surendranath Dwivedy (Kondrapara): I also want to make it clear that this is an exceptional case. On the passing away of Vir Savarkar, we can make an exception to the rules. The whole House should join in making that reference.

Shri Hari Vishnu Kamath (Hoshangabad): There is a precedent.

Dr. M. S. Aney (Nagpur): There is a precedent. Some years back, when Shri C. R. Das passed away, there was a reference made to it in the House, even though he was not a member of the House.

The Leader of the House (Shri Satya Narayan Sinha): We had a talk about this amongst ourselves and also with you before we came to the House. If all Members are agreed, we have no objection to a reference being made.

Shri Kapur Singh (Ludhiana): While I fully endorse the fact that the deceased person was not only a great person but a person who commanded respect of the whole House, of the country and also of our people abroad, and while it is true that his whole life had been dedicated to the nation, if a precedent is made in this case, the House will not know where to draw the line, and difficulties and complications are likely to arise in future. I wish to bring to the notice of the House this aspect of the matter before an exception is made.

Mr. Speaker: I have certainly known the sentiments of the House. We all have great respect for Vir Savarkar and we are very sorry that such a leader has passed away. His services are appreciated.

But it is also correct that if we deviate in one instance, probably it might be difficult in future to draw the line and then certainly some discrimination might appear to have been made.

Therefore, I think Members would be satisfied with this expression of mine which I will convey on behalf of the House to the bereaved family.

Shri H. N. Mukerjee: There is something like the spirit, whatever might be the requirement of the rules, governing our deliberations. Here is an assembly supposed to be representative of the country meeting under the shadow of a national calamity which we all regret. If on account of the rules we can only condole the death of those who happen to have been members of this House or its predecessor, which was qualitative an entirely different kettle of fish, if rules preclude us from condoling the death of a very great man merely because he did not have the dubious distinction of having been a member of the Central Legislative Assembly where Shri Satya Narayan Sinha was a luminary, this is something I cannot comprehend.

Mr. Speaker: Shri Satya Narayan Sinha did not have any objection.

He rather said there would be no objection.

Shri Satya Narayan Sinha: We can do it.

Mr. Speaker: He is not to blame in this respect.

Shri H. N. Mukerjee: It is not that we wish to hear our own voices. Perhaps you could express our condolence in a few words.

Mr. Speaker: That is exactly what I am doing. I will convey these sentiments of sorrow and condolence. The whole House has this feeling. I will convey that to the members of the bereaved family.

श्री प्रकाशश्री शस्त्री (बिजनौर) : एक दुखद घटना थोड़ी और हो गई। मृतपूर्व प्रधान मंत्री श्री चंचल केमरने के बाद भारत सरकार ने झंडे प्राधे झुका दिये लेकिन श्री सावरकर के देहांत के बाद ऐसा नहीं किया।

12.19 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SUPREME COURT JUDGMENT ON A DIR DETENTION CASE IN KERALA

Shri S. M. Banerjee (Kanpur): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request him to make a statement thereon:—

The Judgment of the Supreme Court declaring a Kerala kerosene dealer's detention under DIR *mala fide* and Government's reaction thereto.

The Minister of Home Affairs (Shri Nanda): I have received intimation of this just now. May I have some time?

Mr. Speaker: Upto 3 O'clock?

Shri Nanda: Yes.

Mr. Speaker: A statement would be made at 3 P.M.

12.20 hrs.

Re. CALLING ATTENTION NOTICE (PROCEDURE)

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, मैं 197 के अन्तर्गत व्यवस्था का प्रश्न उठाना चाहता हूँ। मैंने ध्यान आकर्षण नोटिस दिया था ...

अध्यक्ष महोदय : मैं उसको यहाँ नहीं लूंगा ... (व्यवधान) ... मैं इस तरह से नहीं ले सकता।

श्री हुकम चन्द कच्छवाय (देवास) : 15 हजार मजदूरों का सवाल है, आप थोड़ा इस पर ध्यान देंगे और सरकार की आदेश देंगे तो ज्यादा अच्छा होगा ...

श्री बागड़ी : अध्यक्ष महोदय, यह तो मेरा व्यवस्था का प्रश्न है

अध्यक्ष महोदय : कोई व्यवस्था का प्रश्न नहीं है। अगर किसी कॉलिंग अटेंशन के बावत मेरा ध्यान आकर्षित करना चाहते हैं। मैंने कहा कि इस तरह से वह नहीं हो सकता है। यह एक नया प्रेसीडेंट होगा।

श्री बागड़ी : 197 के अन्तर्गत मेरा व्यवस्था का प्रश्न है

श्री हुकम चन्द कच्छवाय : दिल्ली के अन्दर ऐसी घटना हो ...

अध्यक्ष महोदय : मैंने कहा कि मैं इसकी इजाजत नहीं देता हूँ। अगर आप इसके खिलाफ हैं तो आप लिखकर दीजिए।

श्री बागड़ी : अध्यक्ष महोदय, अगर मजदूरों की बात इस तरह से नहीं आयेंगी तो ...

अध्यक्ष महोदय : बागड़ीजी, अब आप बैठ जाइए। इसको खत्म कीजिए।

श्री श्रीकार लाल बेरवा (कोटा) : मजदूरों के प्रति अगर यह भावना है ...

अध्यक्ष महोदय : प्राइंटर प्राइंटर।